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കേരള സർക്കാർ
Government of Kerala
2019



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 8 } Vol. VIII }	തിരുവനന്തപുരം, തിങ്കൾ Thiruvananthapuram, Monday	2019 ജനുവരി 7 7th January 2019	നമ്പർ } No. } 36
		1194 ധനു 23 23rd Dhanu 1194	
		1940 പൗഷം 17 17th Pousha 1940	

GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 21498/Leg. B1/2018/Law. 7th January, 2019
Dated, Thiruvananthapuram, 23rd Dhanu, 1194
17th Pousha, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 7th day of January, 2019 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

PRINTED AND PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2019.

ORDINANCE No. 4 OF 2019**THE MADRAS HINDU RELIGIOUS AND CHARITABLE
ENDOWMENTS (SECOND AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951.

Preamble.—WHEREAS, the Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018 (54 of 2018) was promulgated by the Governor of Kerala on the 17th day of October, 2018;

AND WHEREAS, though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 168 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 27th day of November, 2018 and ended on the 13th day of December, 2018;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 8th day of January, 2019;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 17th day of October, 2018.

2. *Act XIX of 1951 to be temporarily amended.*—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 7A.*—In sub-section (2) of section 7A of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that such a member shall be eligible for re-nomination or re-election consecutively for two terms alone.”.

4. *Repeal and saving.*—(1) The Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018 (54 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.